

SCHEDULE – FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution process for Corporate persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
KALYANI EDUCATION PRIVATE LIMITED

1.	Name of corporate debtor	KALYANI EDUCATION PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	11TH JULY, 2003
3.	Authority under which corporate debtor is incorporated / registered	REGISTRAR OF COMPANIES, MUMBAI
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U80100MH2003PTC141292
5.	Address of the registered office and principal office (if any) of corporate debtor	1. Registered Office: C/O. Ravi Communication J.J. Hospital Compound, Byculla, Mumbai 08 2. Principal Office: Parag, 46, Ashwin Sector, Nr Hotel Sai Palace, Mumbai - Agra Highway, Nashik - 4220092.
6.	Insolvency commencement date in respect of corporate debtor	19TH FEBRUARY, 2021 (DATE OF ORDER)
7.	Estimated date of closure of insolvency resolution process	18TH AUGUST, 2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name- Vinit Gangwal Reg No.- IBBI/IPA-002/IP-N00091/2017-18/10235
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address- Office No 503, 5th Floor, Varun Capital, CTS No. 364-365/13, Off J M Road, Bharat Petroleum Lane, Next to Citiotel, Shivajinagar, Pune - 411005 email id: ip.vinitgangwal@sudharman.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	504, 5th Floor, The Central Building, Shell Colony Road, Chembur (East), Mumbai-400071. Email Id: ip.kalyanieducation@sankalp-ipe.com
11.	Last date for submission of claims	5th March, 2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable on the basis of available information
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable on the basis of available information
14.	(A) Relevant Forms and (B) Details of authorized representatives are available at:	(A) Weblink: https://www.ibbi.gov.in/home/downloads (for relevant forms) (B) NA

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of Corporate Insolvency Resolution Process of **KALYANI EDUCATION PRIVATE LIMITED** on **19th February, 2021**.

The creditors of **KALYANI EDUCATION PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **5th March, 2021**, to the interim resolution professional at the address mentioned against entry no. 10 above.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claims shall attract penalties.

VINIT GANGWAL

Date: 23rd February, 2021
Place: Mumbai

INTERIM RESOLUTION PROFESSIONAL
IBBI/IPA-002/IP-N00091/2017-18/10235